

BEFORE
THE HON. NATIONAL GREEN TRIBUNAL,
(WESTERN ZONE BENCH-PUNE),
ORIGINAL APPLICATION NO 103 OF 2025

IN THE MATTER OF:-

HASMUKHBHAI BAHECHARBHAI PARMAR,

.....The Applicant in Person


VERSUS

HON. SECRETARY, (WATER RESOURCES) MINISTRY OF NARMADA, WATER
RESOURCE, WATER SUPPLY, AND KALPSAR, GANDHINAGAR & 5 Ors.

.....Respondents

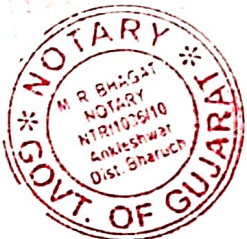
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 Filed by:
 Hasmukhbhai Bahecharbhai Parmar
 Applicant In Person

Place:- Ankleshwar

Date:- 27 October 2025



BEFORE
THE HON. NATIONAL GREEN TRIBUNAL
(WESTERN ZONE – PUNE) 1ST FLOOR, NEW ADMINISTRATIVE
BUILDING, OPP.
COUNCIL HALL, PUNE

AFFIDAVIT IN OA-103 OF 2025

IN THE MATTER OF:-

HASMUKHBHAI BAHECHARBHAI PARMAR,

.....The Applicant in Person

VERSUS

HON. SECRETARY, (WATER RESOURCES) MINISTRY OF NARMADA, WATER
RESOURCE, WATER SUPPLY, AND KALPSAR, GANDHINAGAR & 5 Ors.

.....Respondents

MOST RESPECTFULLY SOWETH:-

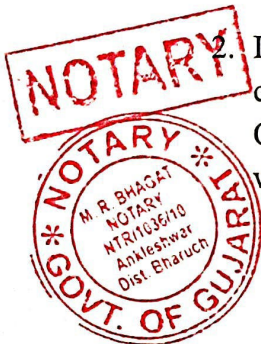
I, Hasmukhbhai Bahecharbhai Parmar, Applicant in Person in the OA 103/2025 do here by solemnly affirm and state as under, regarding the order dated 15/09/2025 of the Hon. Tribunal.

1. I respectfully submit that I mentioned the different OAs in the para 1.1 of the present OA but didn't attached their final orders. So I am submitting the final orders for which I mentioned the different OA in the present OA as below.

- a. I submit the final order for the OA 121 of 2015 (Hasmukhbhai Bahecharbhai Parmar vs. Bharuch Nagar Palika) attached as Annexure – A01 with this affidavit.
- b. I submit the final order for the OA 109 of 2022 (Hasmukhbhai Bahecharbhai Parmar vs. Notified Area Authority) attached as Annexure – A02 with this affidavit.
- c. I submit the final order for the OA 216 of 2023 (Hasmukhbhai Bahecharbhai Parmar vs. Detox India Pvt. Ltd) attached as Annexure – A03 with this affidavit.
- d. I submit the final order for the EA 01 of 2024 (Hasmukhbhai Bahecharbhai Parmar vs. Detox India Pvt. Ltd) attached as Annexure – A04 with this affidavit.

2. I respectfully submit that the Hon. Tribunal directed me to download a copy of the order dated 01.09.2025 passed by the Hon. Principal Bench in Original Application No. 606 of 2018 and disclose as to whether the issue, which I raised in the present application is covered in the OA or not.

- a. I respectfully submit that as per the order dated 01.09.2025 I find that there is stressed on the 166 ULBs of Gujarat state.



[Handwritten Signature]

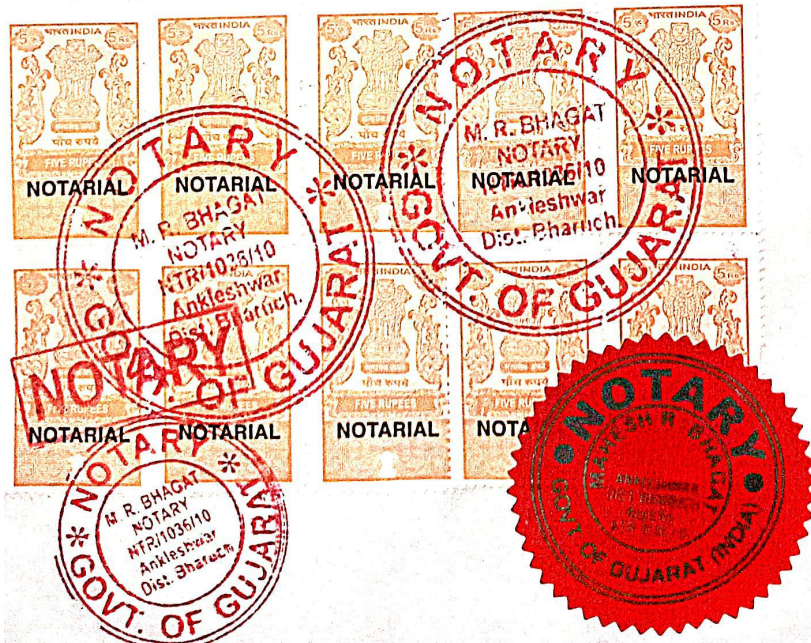
- b. I raised a question to stop the untreated discharge of sewage water by various local government authorities and local individuals in which Bharuch Nagar Palika and Ankleshwa Nagar Palika are ULB and remaining local authorities are village Panchayats named Zadeshwar village panchayat, Gadkhol Village Panchayat, Bhadkodara Village Panchayat, Kosamadi Village Panchayat, Divi Village Panchayat, Diva Village Panchayat, Chhapara Village Panchayat, Piraman Village Panchayat.
- c. In which only two ULBs are covered in the OA 606 of 2018. But different village panchayats don't seem to be covered as per the order dated 01.09.2025 of the Hon. Principal Bench in the OA 606 of 2018.
3. These above mentioned village panchayats are urbanized with rapid force from which the untreated sewage water is being discharged continuously in the Narmada River. That is my principal grievance.
4. So my humble prayer to the Hon. Tribunal that my present OA 103/2025 should be admitted in the interest for protecting the Environment with a view to the above grievance.
5. It is respectfully submitted that I am placing an amended copy of the OA 103/2025 by deleting the names of the officers in the memo of parties.


Deponent,

Regd. No. 2262/25
Date 27 OCT 2025


HASMUKHBHAI BAHECHARBHAI PARMAR,
Applicant in Person


Place:- Ankleshwar
Date:- 27 October 2025



BEFORE ME
EXECUTED ACCEPTED
& SIGNED BEFORE ME

MAHESH R. BHAGAT
NOTARY
NTR / 1036 / 10
ANKLESHWAR, DI. BHARUCH

27 OCT 2025

Mo. 98245 47610
MAHESH R. BHAGAT
NOTARY Docu. Reg. No. 2262/25
Date 27/10/25
Reg. No. NTR/ANK/1036/10
Ankleshwar-01, Dist. Bharuch

<p>Item No.24 31st January, 2018</p> <p>ajp</p>	<p>matter pending as Municipal Council has come with a positive action plan to address of the Applicant. Hence, in terms of the undertaking given by Bharuch Municipal Council, the Application is disposed of, with no order as to costs. We make it clear reserving liberty to the Applicant to apply to the Tribunal in case of default in compliance by the Municipal Council.</p> <p>O.A. No.121/2015 stands disposed of.</p> <p>, JM (Dr. Justice Jawad Rahim)</p>
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Item No.6

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

ORIGINAL APPLICATION NO.109 OF 2022 (WZ)

Hasmukhbhai Bacherbhai Parmar Applicant

Versus

Notified Area Authority of Ankleshwar & Ors.Respondents

Date of hearing: 23.01.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Applicant-in-person present

Respondents : Mr. Saurabh Kulkarni, Advocate for R-1
Mr. Maulik Nanavati, Advocate for R-2**ORDER**

1. The applicant has moved this Original Application with the prayers that an order be passed for establishing an ETP with a large capacity with the latest technology; huge penalty be imposed on respondent No.1 – Notified Area Authority of Ankleshwar; the Chief Officer Mr. Gajera should be ordered to be placed under suspension; an order be issued not to release any type of water into tributaries like Sarangpur creek, Amravati river, Chhapara Khadi, Aamla Khadi and Khadi near Ankleshwar industrial region; the Regional Officer of Ankleshwar Mr. V.D. Rakholia be also ordered to be placed under suspension; the applicant may be compensated economically and the victims be given compensation.

2. From the contents of this application, it is apparent that the applicant has stated that Notified Area Authority (NAA) – respondent No.1 is operating pumping station – “C” at plot Nos.618 and 619, GIDC

Ankleshwar, District Bharuch from where contaminated water is allowed to flow in Amravati river, which is getting contaminated, which has resulted in death of large number of fishes. After the matter was heard on 08.12.2022, a direction was given to issue notices to the respondents except respondent Nos.2 and 6 – GPCB as it was being represented by learned counsel Mr. Maulik Nanavati.

3. In pursuance to the notice, learned counsel Mr. Saurabh Kulkarni has appeared on behalf of respondent No.1 – NAA, who submits that the reply-affidavit has been filed wherein it is submitted that respondent No.1 and the Board of Management have to perform its functions and duties in accordance with the provisions of the Gujarat Municipalities Act, 1963 providing basic services to the member industries. Ankleshwar Industries Association was established in 1978 by the industries located in Ankleshwar GIDC Estate. There are at present 105 drainage connection holders who have CC&A and discharging their treated effluent into final Effluent Treatment Plant (FETP) of Narmada Clean Tech (NCT) and other 245 CC&A holders are sending their effluent to ETP of ETL (Enviro Technology Limited) and after treatment, ETC is discharging treated effluent to FETP for deep sea discharge. Narmada Clean Tech is a company in the business of waste water management and disposal. It is a subsidiary of Gujarat Industrial Development Corporation (GIDC), jointly promoted by Member Industries of Ankleshwar, Jhangadia and Panoli Industrial Estates. The initial project comprised of a Final Effluent Treatment Plant to receive and polish the treated effluent from the three Estates and then convey this effluent into deep sea in the Gulf of Khambhat, where it is discharged through scientifically designed diffuser wherein instantaneous dispersion and large dilution take place. This system is in operation since end of 2006. The permitted capacity of this installation is 40 MLD. The main objective of Narmada Clean Tech is to

provide environmentally safe treatment and to dispose of the treated water deep into the sea , keeping Amla Khadi, Narmada Estuarine Zone and nearby area free from pollution and thereby protecting aquatic life. The CC&A was received by Narmada Clean Tech from respondent No.2 on 10.08.2022 which is valid till 24.07.2026.

4. Further it is submitted in the said affidavit that the answering respondent has undertaken the work of controlling of water overflowing into river Amravati at the time of heavy rainfall. Ankleshwar Industrial Estate is spread over an area of 1600 hectare out of which approximately 400 hectares' area has natural gradient towards Amravati river. During heavy rainfall, around 100 million litres rainwater is likely to flow towards Amravati river, which is difficult to be handled and therefore, it overflows into the river and action plan in respect of the said work has been submitted by respondent No.1 to respondent No. 2 GPCB in compliance of the directions of the GPCB dated 15.11.2022. The said work includes laying down pipeline, upgradation of Pumping Station, installation of online monitoring, which is annexed at pages 218 and 219 of the paper-book. The allegation of the fishes getting killed because of the contamination is false. Respondent No. 2 has repeatedly collected the samples and tested the same in its laboratory and found to be within the parameters.

5. We find that respondent No.2 – GPCB had already conducted inspection on the complaint of the complainant on 30.09.2022 and the report of the same is on record from pages 169 to 200 of the paper-book and the relevant part of the report is as follows:-

“Inspection is carried out with reference to telephonic complaint received from Shri Hashmukh Parmar, Vill:Mandva, Tal: Ankleshwar, Dist: Bharuch to this office on 30/09/2022 regarding Fish kill in River Amravati at Amratpura village. In this regard, we have immediately visited the place and telephonically contacted to complainant. During visit, dead fishes are observed floating on River Amravati at low level bridge of village Amratpura. Dead fishes are

observed on shore of River Amravati at Amratpura village low level bridge. One water sample from this location is collected for analysis purpose. At this point, one small domestic stream is also mixed with river which is coming from Amratpura village residential area. In downstream area of this location we have visited Navakansia village bridge where dead fish are not observed however one water sample is collected to check water quality of downstream area. Afterward, we have back traced the Amravati River stretch. Dead fishes are also observed at NH-8 highway bridge where dead fishes floating as well as on shore observed, one water sample is collected from the same. On upstream side Sarangpurkhadi is mixed with River Amravati in which domestic wastewater from Sarangpur village area and contaminated runoff from GIDC Ankleshwar area comes in case of bund wall near Ankleshwar GIDC pumping station C is overflowing. Water samples are collected from different location viz; upstream area of river Amravati before mixing sarangpur khadi, after mixing of sarangpur khadi and from sarangpur khadi. Scattered dead fishes are observed in stretch River Amravati after mixing sarangpur khadi. After that we have reached GIDC Ankleshwar pumping station C, during visit minor overflow of bund wall in front of GIDC pumping station C is observed and same was overflowing on 29/09/2022 as informed by operator of pumping station C as rain fall in this area was there. This overflowing contaminated water ultimately reaches to River Amravati through Sarangpurkhadi. Pumping was also observed going on to lift this contaminated water from bund wall to pumping station still bund wall is observed overflowing. This is mainly because of infrastructure issues to be addressed by NAA & AIA and 3-day notice was issued to Notified Area Authority Ankleshwar to take immediate corrective measures in this regard to prevent such incidences. Various samples are collected as per details mentioned in sample detail section and Google earth map showing water samples collected for analysis purpose on different locations of River Amravati is attached. Photographs taken during visit are also attached here with.”

6. Heard the arguments of learned counsel for the parties.
7. The learned counsel for respondent No. 2 – GPCB states that the pollution in Amravati river is happening on account of leakage of water from the underground pipeline and overflowing of contaminated water from the pumping station of the untreated water because of which the river water is getting polluted which resulted in death of the fishes and several notices were given to respondent No.1 – NAA to take care of this problem, but they have been ignored those till date. It is further submitted by him that now, they have presented action plan wherein it has been stated that the work of laying of over-ground pipeline would be completed by May, 2023, but they have doubt about the said project

being completed within time. Therefore, a direction may be issued to them to complete the work within time failing which penalty may be directed to be realized from respondent No. 1 on month to month basis for not meeting the target.

8. From the side of respondent No.1 – NAA, it is argued that the effluent which is flowing into river is only in heavy rainfall and that there is no evidence on record to the effect that the fishes have died on account of discharge of effluent from their pump.

9. We cannot disbelieve the inspection report dated 30.09.2022, which has been submitted by GPCB wherein it is clearly stated that the dead fishes were observed floating on Amravati river and water samples have been collected and the report has been received which shows that the water was found extremely polluted in the said river. In the report, it is also mentioned that minor overflow from bund wall in front of GIDC pumping station “C”, was observed, which was overflowing on 29.09.2022 as was informed by the operator from pumping station “C” as the rainfall in that area was there.

10. We find that there is no doubt that the water of Amravati river was contaminated because of which the fishes had died and now, it appears that the corrective steps are being taken by respondent No.1 by laying down over-ground pipeline so as to remove the leakage and that aspect is said to be completed by May, 2023. Therefore, in view of that, we dispose of this Original Application with following directions:-

- (a) We direct respondent No.2 - Gujarat Pollution Control Board to make calculation of the past violations and quantify the environmental damages thereof within a period of one month. This exercise would be done after giving notice to respondent No. 1 – NAA. After the said calculation of the environmental damages is made, the amount towards

the same shall be deposited by respondent No.1 with respondent No.2 within a period of two months thereafter.

- (b) As respondent No.1 has undertaken to lay down over-ground pipeline and complete the work by May, 2023, which appears to take care of the problem of the contaminated water flowing from River Amravati, said work must be completed by May, 2023, failing which for each month thereafter, respondent No.1 shall pay penalty at the rate of Rs.25,00,000/- (Rupees Twenty Five Lakhs).
- (c) The compensation amount/penalty amount, which shall be realized from respondent No.1, shall be utilized for restitution of environment in the local area within one year, independent of the obligation of respondent No.1.
- (d) If any grievance remains even thereafter, the applicant would be at liberty to approach this Tribunal in that regard.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

January 23, 2023
O.A. NO.03/2023 (WZ)

Item No.2

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

Original Application No.216/2023(WZ)

Hasmukhbhai Bahecharbhai Parmar

.....Applicant

Versus

Detox India Pvt. Ltd. & Ors.

....Respondent(s)

Date of hearing: 02.01.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Applicant-in-person

ORDER

1. From the side of applicant, applicant has appeared in-person before us, who has prayed by filing the present application that respondent No.1/Detox India Pvt. Ltd. be directed to be permanently closed because it is recklessly releasing toxic effluents on the public road side and also causing pollution of river Amravati, which has led to fish killing also.

2. Applicant has also submitted that he has made several complaints to the GPCB/respondent No.2, pursuant to which the GPCB has passed a closure order, which is annexed at page no.57 of the paper book. But orally, it is submitted by him that despite this closure order having been passed, the said industry is still functioning. We find nowhere in the application has it been mentioned by him that despite the closure order having been passed by the GPCB, the said industry is still functioning.

3. Further, we find that applicant had earlier also filed Original Application No.109/2022(WZ) against the respondent No.3/Notified Area Authority of Ankleshwar, where-in we had passed following directions:-

- “ a) We direct respondent No.2 - Gujarat Pollution Control Board to make calculation of the past violations and quantify the environmental damages thereof within a period of one month. This exercise would be done after giving notice to respondent No. 1 – NAA. After the said calculation of the environmental damages is made, the amount towards the same shall be deposited by respondent No.1 with respondent No.2 within a period of two months thereafter.*
- b) As respondent No.1 has undertaken to lay down over-ground pipeline and complete the work by May, 2023, which appears to take care of the problem of the contaminated water flowing from River Amravati, said work must be completed by May, 2023, failing which for each month thereafter, respondent No.1 shall pay penalty at the rate of Rs.25,00,000/- (Rupees Twenty Five Lakhs).*
- c) (c) The compensation amount/penalty amount, which shall be realized from respondent No.1, shall be utilized for restitution of environment in the local area within one year, independent of the obligation of respondent No.1.*
- d) If any grievance remains even thereafter, the applicant would be at liberty to approach this Tribunal in that regard.”*

4. It appears that the problem, which is being faced by the applicant, has already been redressed by us by passing an order dated 23.01.2023 and there does not appear to be any need of a fresh Original Application to be filed in regard to the same relief. The applicant had option to file an execution application in order to ensure that the order dated 23.01.2023 passed in Original Application No.109/2022(WZ) be executed by the authorities concerned. But instead of doing that, he has preferred to come with fresh application. Hence, we direct the applicant to explain about it as to why the present application should be entertained by us.

Put up this matter for admission on 11.01.2024

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

January 02, 2024
Original Application No.216/2023(WZ)
P.Kr

Item No.10&11

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (with Hybrid Option)]

ORIGINAL APPLICATION NO.02 OF 2024 (WZ)

In re : News item published in Media titled
“Vikas ya vinash? Yah kaha pahunch gaye
Hum bina soche samjhe”

WITH**EXECUTION APPLICATION NO.01 OF 2024 (WZ)
[Earlier Original Application No.216 of 2024 (WZ)]**

Hasmukhbhai Bahecharbhai Parmar

... **Applicant****Versus**

Detox India Pvt. Ltd. & Ors.

... **Respondents**

Date of Hearing : 30.01.2025

**CORAM : HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Aishwary Gupte, Advocate holding for Mr. Bhavyaraj
Gohil, Advocate in Execution Application No.01/2024

Respondents : Ms. Manvi Damle, Advocate holding for Mr. Maulik Nanavati,
Advocate for R-1/GPCB in O.A and for R-2 in E.A.
Mr. Jugal Chavan, Advocate holding for Mr. Vikas Nair,
Advocate for R-2/GIDC in O.A.
Mr. Aniruddha Kulkarni, Advocate for R-3 in O.A.
Mr. Saurabh Kulkarni, Advocate along with Mr. Adwait
Gokhale, Advocate for R-5 in O.A. and for R-3 in E.A.

ORDER

1. In compliance with our previous order dated 12.08.2024, respondent No.1 (in O.A.) – GPCB (respondent No.2 in Execution Application) has submitted an affidavit dated 29.01.2025 in Execution Application, which states as below:

"2. I am filing the present affidavit in compliance of the order dated 12.08.2024 passed by this Hon'ble Tribunal in Execution Application No:1 of 2024 filed in Original Application No. 216 of 2023.

3. The Hon'ble Tribunal in its order dated 23.01.2023 passed in Original Application No. 109 of 2022 has issued the following directions:

"(a) We direct respondent No.2 - Gujarat Pollution Control Board to make calculation of the past violations and quantify the environmental damages thereof within a period of one month. This exercise would be done after giving notice to respondent No. 1 — NAA. After the said calculation of the environmental damages is made, the amount towards the same shall be deposited by respondent No.1 with respondent No.2 within a period of two months thereafter.

(b) As respondent No.1 has undertaken to lay down over-ground pipeline and complete the work by May, 2023, which appears to take care of the problem of the contaminated water flowing from River Amravati, said work must be completed by May, 2023, failing which for each month thereafter, respondent No.i shall pay penalty at the rate of Rs..25,00,000/- (Rupees Twenty Five Lakhs).

(c) The compensation amount/penalty amount, which shall be realized from respondent No.i, shall be utilized for restitution of environment in the local area within one year, independent of the obligation of respondent No.1.

(d) If any grievance remains even thereafter, the applicant would be at liberty to approach this Tribunal in that regard."

4. I state that in compliance with direction (a) of the above-mentioned order, for the violations prior to January, 2023, the State Pollution Control Board has assessed an interim Environment Damage Compensation of Rs. 25,00,000/- by its order dated 20.05.2023. Further, the Board has issued Direction under Section 33-A of the Water Act,1974 to Notified Area Authority on 18.11.2023 as reminder for payment of assessed interim Environment Damage Compensation and submission of Action Taken Report. A copy of said direction dated 18.11.2023 levying interim environment damage compensation is annexed herewith and marked as Annexure R-1. The said amount has

been deposited by the Notified Area Authority on 03.05.2024. The final compensation amount shall be assessed after hearing the party concerned post completion of the entire work.

5. I state that as regards direction (b) the Notified Authority had undertaken to lay down 'over ground pipeline' by May 2023 and In the event of failure to complete the said work penalty at the rate of Rs. 25,00,000/- per month was to be levied. I say that the Notified Authority completed the work of laying over ground pipeline by 31.05.2023. Under the circumstances, no penalty became chargeable and hence no penalty has been levied on the Notified Authority.

6. As per direction (c) of the above-mentioned order, the compensation/penalty amount realized from notified authority was required to be utilised for restitution of the environment in the local area within a period of one year. The plan for expending the amount of Rs. 25,00,000/- levied as interim environmental damage compensation for violations up to January 2023 is being prepared in consultation with the District Collector. It is submitted that slightly longer time has been consumed by the State Pollution Control Board in complying with this direction as there has been no instance in the past where the State Pollution Control Board has prepared or been directed to prepare a plan for the restitution of the environment of a local area. Any such remediation and/or restoration plan has to be prepared in consultation with the District Collector and in the present case too the State Pollution Control Board shall prepare and implement the plan in consultation with and under guidance of the local District level Committee. Nevertheless, the State Pollution Control Board remains committed to spending the environmental damage compensation of Rs. 25,00,000/- levied under order dated 20.05.2023 and such other amount of compensation as may be levied for continued or future violation of environmental laws by the Notified Authority towards restitution of environment in accordance with law.

7. Separately, an inspection has been carried out on 29.01.2025 to assess the completion stage of various works proposed and undertaken by the Notified Authority. A copy of the report of inspection carried out on 29.01.2025 is annexed herewith and marked as Annexure R-2. As can be seen from the latest inspection report, some of the works which were committed to be completed at the earliest are still incomplete and likely to be completed in the next few months.

8. The work described at Item 2 in the table contained in the order dated 12.08.2024 in the matter of Original Application No. 02 of 2024 (WZ) was to be completed by September, 2024. The work was not completed on or before 30.09.2024. It is still not complete. The Notified Authority has now informed that the said work shall be completed by May, 2025.

9. The work at Item 6 in the table contained in the order dated 12.08.2024 in the matter of Original Application No. 02 of 2024 (Wi) is still not complete. The Notified Authority has now informed that the said work shall be completed by May, 2025.

10. The work at Item 7 in the table contained in the order dated 12.08.2024 in the matter of Original Application No. 02 of 2024 (WZ) was to be completed by December, 2024. The work was not completed on or before 31.12.2024. It is still not complete. The Notified Authority has now informed that the said work shall be completed by December, 2025.

11. Board has issued directions to the Chief Officer, Notified Area Authority, GIDC Ankleshwar u/s 33- A of the Water Act- 197:1 on 10/01/2025 to prevent any type of discharge of contaminated wastewater including domestic wastewater into SWD of GIDC. Copy of said Direction is annexed herewith and marked as Annexure R-3.

12. This Board has issued closure directions to 48 industries found discharging contaminated effluent in GII)C Storm water drain or natural drain for the period August-2024 to Jan-2025. Total EDC of Rs. 2,95,52,500 is levied from the industries in this period. (i.e., Period: 08/08/ 2024 to 24/01/2025).

13. It is to be noted that this Board has deputed third party monitoring agency GEM I, Gandhinagar (Gujarat Environment Management Institute) for monitoring of GIDC Storm water drain for prevention of any effluent discharge in GII)C Storm Water Drain.

14. The State Pollution Control Board has been constantly monitoring the progress of the work and issuing periodic directions to the Notified Authority to fasten the process and complete the work. The Board assures to continue the supervision over the work being performed by the Notified Authority and shall submit report to this Hon'ble Tribunal.”

2. From the side of respondent No. 5 – Notified Area Authority (respondent No.3 in the Execution Application, which is connected to this Original Application), additional affidavit dated 28.01.2025 has been filed,

wherein Action Plan has been given in tabular form with respect to the task to be completed at their end, which is quoted hereinbelow :

ACTION PLAN – ANKLESHWAR INDUSTRIAL ESTATE

ANNEXURE-R-1

Sr. No.	Work	Action	Implementing Agency	Time Limit	Progress Status	Remarks
1	Construction of natural creek into RCC SWD channel Near Final Pumping Station (FPS)	<ul style="list-style-type: none"> The Work order issued to the agency vide No 4427 date 22-12-2023 for the construction of RCC SWD near FPS. 	NAA	--	100%	Work completed.
2	Construction of natural creek into RCC SWD channel behind M/S Detox India Pvt. Ltd.	<ul style="list-style-type: none"> The Work order issued to the agency vide No 845 dated 12.03.2024 for the construction of RCC SWD behind Detox India Pvt Ltd. 	NAA	May 2025	70%	Work in progress. <ul style="list-style-type: none"> The remaining work behind Detox India kept on hold as instructed by GPCB. Rest work already completed.
3	Rubble pitching work near 'C' pumping station SWD.	<ul style="list-style-type: none"> The work completed for rubble-pitching work near new 'C' pump SWD. 	NAA	--	100%	Work completed.
4	Construction of Bund wall in SWD at various locations	<ul style="list-style-type: none"> As per instruction of GPCB for construction of bund wall work totally completed with 	NAA	--	100%	Work completed.

Sr. No.	Work	Action	Implementing Agency	Time Limit	Progress Status	Remarks
		"Punchnama" before monsoon.				
5	Laying of additional standby effluent conveyance rising main line from 'C' pumping station to 'A' pumping station.	<ul style="list-style-type: none"> HDPE pipelines are purchased and placed on locations as per finalized route and work is in progress. The Work order issued to the agency vide No 135 date 11.01.2024 for pipeline laying work. 	NAA	May 2025	65%	Work in progress. Currently, there is existing conveyance network having adequate capacity which is being utilized.
6	Facility of uplifting sewer from septic tank of industries for treatment at Sewage Treatment Plant.	<ul style="list-style-type: none"> Currently, 2 nos. of tankers are available with NAA for lifting of sewer. Recently, additional 2 nos. of tankers are newly purchased by NAA to facilitate the industries. 	NAA	May 2025	--	Project Management Consultants (PMC) to be appointed to carry out the further work.
7	Tertiary treatment in STP	<ul style="list-style-type: none"> NAA has issued work order for development of bacteria in aeration 	NAA	December 2025	--	Work in progress.

Sr. No.	Work	Action	Implementing Agency	Time Limit	Progress Status	Remarks
		<ul style="list-style-type: none"> tank for STP, which is completed. Project Management Consultants (PMC) appointed to carry out the further work. Design and estimate submitted by PMC is under scrutiny. 				
8	Provision of storm water quality monitoring facility in SWD at pumping stations.	<ul style="list-style-type: none"> NAA has installed online COD and pH meter to monitor the quality of storm water. 	NAA	--	100%	Work completed
9	Joint monitoring of entire estate	<ul style="list-style-type: none"> NAA has provided auto samplers at various locations in rising main line and handed over to GPCB and NCT team for sampling and efficient monitoring. NAA has provided additional monitoring 	NAA / NCT / GPCB / GEMI	--	--	Work in progress. <ul style="list-style-type: none"> NAA Team will check in to SWD for effluent with pH strip and if any violation found then NAA team will inform to GPCB, NCT and AIA for further with evidence.

Sr. No.	Work	Action	Implementing Agency	Time Limit	Progress Status	Remarks
		<ul style="list-style-type: none"> team to strengthen monitoring across the estate. 				
10	Strengthening of existing on-shore pipeline conveyance capacity from FETP to BPS - Kantiyajal.	<ul style="list-style-type: none"> Construction for installation of intermediate booster pumping station is in progress. 	NCT/GIDC	May 2025	60%	Work in progress.
11	Installation of sludge dryer at FETP of NCT	<ul style="list-style-type: none"> GPCB has granted Consent to Establish amendment for Sludge Dryer. Tendering is in progress. 	NCT	--	--	Work in progress.
12	Enhancement of effluent conveyance quantity from 75 MLD to 105 MLD from BPS -	<ul style="list-style-type: none"> NCT has applied for Consent to Establish to GPCB and approval of the same is awaited. 	NCT	May 2025	--	

Sr. No.	Work	Action	Implementing Agency	Time Limit	Progress Status	Remarks
	Kantiyajal to deep sea.					
13	Establishment of new 10 MLD CETP in Ankleshwar Estate	<ul style="list-style-type: none"> Environment Clearance (EC) issued by SEIAA dated 30.10.2018. Consent to Establish obtained from GPCB on 07.03.2019. Civil work started in December-2022. 95% Civil work and 60% installation work completed till date. Total Project work to be completed within given timeline. 	AWMA	March 2025	95%	<p>Work in progress.</p> <ul style="list-style-type: none"> As the new 10 MLD (7.5 MLD industrial effluent + 2.5 MLD Sewage) CETP of AWMA is designed to treat effluent from 11,000 mg/l COD to 1,000 mg/l, there will be COD load reduction of 75 MT. The treated effluent will be discharged to FETP of NCT for further treatment. Thus there will be a reduction of inlet load of FETP of NCT after establishment of this CETP.

Sr. No.	Work	Action	Implementing Agency	Time Limit	Progress Status	Remarks
						<ul style="list-style-type: none"> Ultimately, there will be reduction in captive MEE / Spray Dryer / Incinerator installation and their O & M by individual member industries. In turn, there will be reduction in air pollution as a whole.
14	Overground effluent collection network for member industries of CETP of AWMA.	<ul style="list-style-type: none"> AWMA/NAA have prepared design for over-ground effluent collection network for member units of 10 MLD CETP. The design concept with monitoring program is enclosed herewith as <u>Annexure-1</u>. Some of member industries of CETP has completed the work of 	Individual member unit / AWMA/NAA	March 2025		<p>Work in progress.</p> <ul style="list-style-type: none"> Overground effluent conveyance network is designed in such a way that there will be easiness for monitoring of the same. Effluent conveyance through overground pipeline network will stop tanker movement ultimately will prevent vehicular emission.

Sr. No.	Work	Action	Implementing Agency	Time Limit	Progress Status	Remarks
		establishing overground effluent conveyance and the rest work is in progress which is expected to be completed by March-2025.				

2. Time is being sought by learned counsel Mr. Aishwary Gupte, claiming himself to be appearing on behalf of Mr. Bhavyaraj Gohil, learned counsel to file the rejoinder to the additional affidavit filed by respondent No.3, referred above. But we find that since learned counsel Mr. Aishwary Gupte has not filed his vakalatnama, we cannot hear his argument and we do not deem it appropriate to grant time, as prayed for by him and that we have gone through the additional reply of respondent No.3 – NAA, with which we are satisfied partly.

3. Perusal of the additional affidavit dated 29.01.2026 filed by the GPCB would show that interim Environmental Damage Compensation (EDC) of Rs.25 lakhs has already been deposited by the Notified Area Authority and that the final compensation amount shall be assessed after hearing the parties concerned, post completion of the entire work. Therefore, we expect of the GPCB that the final compensation amount shall be determined at the earliest after completion of the entire work, outer limit of which, according to Notified Area Authority, is December, 2025.

4. With respect to the plan for expending the amount of Rs.25 lakhs to be prepared, it is submitted that same has to be done in consultation with the District Collector because some delay has occurred in that regard. But we expect that the same shall be drawn and completed within six months.

5. With respect to the completion of various works proposed to be undertaken by the Notified Area Authority, some work is still incomplete and likely to be completed in next few months. As regards Item No.2 in the table contained in order dated 12.08.2024 i.e. construction of natural creek into RCC SWD channel behind M/s Detox India Pvt. Ltd., the work is still to be completed and new timeline is fixed of May, 2025. We direct that a Bank Guarantee of Rs.10,00,000/- (Rupees Ten Lakhs) shall be taken from Notified Area Authority for completing the task on time. Learned counsel for

Notified Area Authority states that the GPCB had asked them that the work to be stopped. Be that as it may, we want that both the Authorities – Notified Area Authority and GPCB should work in tandem and achieve the task by May, 2025.

6. With respect to Item No.6 of the Action Plan pertaining to facility of uplifting sewer from septic tank of industries for treatment of Sewage Treatment Plant, timeline has been extended to May, 2025 by the Notified Area Authority. We direct that a Bank Guarantee of Rs.10,00,000/- (Rupees Ten Lakhs) be taken from Notified Area Authority for completion of the task in time.

7. As far as Item No.7 pertaining to Tertiary Treatment in STP is concerned, the timeline is extended upto December, 2025. In this respect also, we direct that a Bank Guarantee of Rs.10,00,000/- (Rupees Ten Lakhs) be taken from the Notified Area Authority for completion of the work in time i.e. extended timeline.

8. In case the timelines stated in the affidavit of GPCB are again breached by the Notified Area Authority, hearing will be given to the Notified Area Authority by the GPCB for further extension and forfeiture of the amount of Bank Guarantee.

9. We direct that whatever amount of EDC is levied from the Notified Area Authority by the GPCB, the same shall be utilized for upliftment of the area in question.

10. If any grievance still remains thereafter, this Tribunal may be approached by the aggrieved parties.

11. With the above directions, we dispose of Original Application No.02 of 2024 as well as Execution Application No.01 of 2024.

12. No order as to costs.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

January 30, 2025
ORIGINAL APPLICATION NO.02/2024 (WZ)
AND EXECUTION APPLICATION NO.01/2024 (WZ)
npj

Item No. 22

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 606/2018
(IA No 20/2025, IA No 539/2025,
IA No 299/2024, IA No 163/2021)
(In respect of State of Gujarat)

Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues.

Date of hearing: 01.09.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Respondents: Mr. Maulik Nanavati, Adv. with
Mr. M. Thennarasan, IAS, Principal Secretary, Urban Development and Urban Housing Department, (Through VC),
Mr. D. J. Jadeja, IAS, Secretary, Housing and Nirmal Gujarat, Urban development and urban Housing Department, (Through VC),
Ms. Remya Mohan, IAS, Commissioner of Municipalities and Ex- officio Additional Chief Executive officer, Gujarat Urban development mission, (Through VC),
Mr. M. Nagarajan, IAS, Mission Director, Swachh Bharat Mission - Urban, Gujarat, (Through VC) and
Mr. D.M.Thakar, Member Secretary, Gujarat pollution control board (Through VC)

ORDER

1. In this original application, Tribunal is considering the issue of solid as well as liquid waste management as per orders of the Hon'ble Supreme Court dated 02.09.2014 in *Writ Petition No. 888/1996, Almitra H. Patel vs. Union of India & Ors.*, with regard to solid waste management and order dated 22.02.2017 in *W.P. No. 375/2012, reported in (2017) 5 SCC 326, Paryavaran Suraksha vs. Union of India*, with regard to liquid waste management (sewage).

2. Today, matter has been taken up in respect of compliance by **State of Gujarat**.

3. We have heard Mr. M. Thennarasan, IAS, Principal Secretary, Urban Development and Urban Housing Department, (Through VC), Mr. D. J. Jadeja, IAS, Secretary, Housing and Nirmal Gujarat, Urban development and urban Housing Department, (Through VC), Ms. Remya Mohan, IAS, Commissioner of Municipalities and Ex- officio Additional Chief Executive officer, Gujarat Urban development mission, (Through VC), Mr. M. Nagarajan, IAS, Mission Director, Swachh Bharat Mission - Urban, Gujarat, (Through VC) and Mr. D.M. Thakar, Member Secretary, Gujarat pollution control board (Through VC) and Mr. Maulik Nanavati, Advocate for the State of Gujarat.

4. We have examined the report filed by the Chief Secretary, Government of Gujarat dated 29.8.2025 disclosing status of solid and liquid waste management. The report has been examined to assess the gaps and deficiencies which are still existing and remedial action required to be taken. Though the report broadly gives an impression of 100% waste collection and transportation but, upon examination and perusal of data on waste processing and legacy waste, such disclosures appear unrealistic. After complete analysis of data disclosed in the present affidavit, following are our observations. In the next report in addition to responding to these observations, factual status on solid and liquid waste management which can be subject to independent ground truthing should be disclosed.

[A] Solid Waste Management:

- I. Waste generation has been estimated to be 10,997 TPD and gap existing in processing is 1,050 TPD after taking into account of waste being processed by composting, biomethanation, RDF, Waste to energy and other processing facilities. ULB wise waste generation, its treatment and disposal be provided in the next report.
- II. Details of wet waste collection, processing (Biomethanation, Compost, etc.) and its disposal, ULB wise be also disclosed in the next report.
- III. The disclosure be also made on performance of four Biomethanation plants of 417.3 TPD capacity (page 2939) in

terms of yield of biogas, slurry management and performance of bio-digesters.

- IV. Estimated Dry waste is 4,974 TPD and to process this waste, five RDF plants (Vadodara, Surat, Bhavnagar, Vapi and Dabhoi) with 2,222 TPD capacity are in operation. However, performance of these plants as per CTO granted by GPCB has not been disclosed (page 2925).
- V. Two Waste-to- Energy plants (Ahmedabad and Jamnagar) with a waste intake capacity of 1600 TPD to generate 20.5 MW are in operation but their performance/ compliance as per the CTO has not been disclosed. In case of Jamnagar, bottom ash is being filled in low lying areas and therefore, we direct to disclose quantity of bottom ash generated, its storage within the Plant and authorisation granted to dispose of the ash in notified low lying areas.
- VI. We find 35.96 lakh MT of legacy waste is yet to be remediated and is expected to be completed by 31.12 2025 (page 2866). Out of 260.20 lakh MT is taken up for remediation of legacy waste, the fractions recovered are Digested Material (43.29), Plastics (44.58), Rubber (0.45) and Inerts (167.35) LMT. After analysing data on waste generation, waste processed (wet and dry) and gaps existing, legacy waste in each of 166 ULBs and even in ULBs reporting no legacy waste needs to be reverified and disclosed. ULB wise legacy waste, area covered and its remediation, including the land recovered with geo code be provided.

[B] Liquid Waste Management

- I. For treatment of 4,316 MLD of sewage, 192 STPs are operational with treatment capacity of 6,027 MLD in 8 corporations and 158 Nagar Palika. Details of sewage quantity ULB wise, household connections, treatment and disposal be disclosed in the next report.
- II. We find from Annexure I (page 3137 to 3152) that out of 166 ULBs, about 100 ULBs either do not have sewage treatment facilities or having inadequate existing facilities requiring enhancement in capacities. We also do not find disclosure of timelines to set up facilities. Timelines for setting up STP be provided.
- III. We find from the Test reports of STPs that, in some cases values of FC are not disclosed. From Annexure IV it is also clear that, some of the STPs are not having CTO. Therefore, compliance to the standards prescribed for STPs and mode of disposal of treated sewage consented by GPCB should be disclosed in the next report.

[C] Ring Fence Account

- I. Since, Rs 2100.0 crores have been estimated to bridge the gap in management of solid and liquid waste, we direct the respondents to disclose the break-up of allocation of funds to

each ULB to fill the gap observed and precise timeline to complete the works.

5. We had noted that in para 41(ii) & (iii) of the order of the Tribunal dated 09.04.2019 where Chief Secretary was present personally, the direction was that Atleast three major cities and three towns in the State and atleast three Panchayats in every District may be notified on the website within two weeks from today as model cities/towns/villages which will be made fully compliant within next six months. The remaining cities, towns and Village Panchayats of the State may be made fully compliant in respect of environmental norms within one year. The said direction needs to be complied with in respect of all 166 ULBs.

6. Let a fresh action taken report be filed in the tabulated format as given in the order dated 22.07.2025 by the State of Gujarat covering the aspects noted above at least one week before the next date of hearing by way of affidavit through e-filing.

7. List the matter on 24.03.2026 for consideration of report in respect of State of Gujarat.

8. For the State of West Bengal, the matter be listed on 02.09.2025 as per the earlier direction.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Ishwar Singh, EM

September 01, 2025
Original Application No. 606/2018
(IA No 20/2025, IA No 539/2025,
IA No 299/2024, IA No 163/2021)
(In respect of State of Gujarat)
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